

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1279 of 2024

Tejasvi Minhas

Applicant.....

Versus

1. Director General of Police, Punjab
2. Commissioner of Police, Jalandhar
3. Chief Secretary, Punjab
4. Department of Forest & Wildlife conservation, Punjab
5. Forest Range Office, Jalandhar
6. Municipal Commissioner, Jalandhar
7. Divisional Commissioner, Jalandhar
8. Resident of Master Tara Singh Nagar, Jalandhar

Respondents.....

I N D E X

S. No	Particulars	Dated	Page No
1.	Reply by way of Affidavit of Sunil Kumar, Range Forest Officer, Jalandhar. In Compliance of Order Dated 11/11/2024 of the Hon'ble THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI of Original Application No. 1279 of 2024.	21-02-2025	1-3

Place: Jalandhar

Dated:21-02-2025

**Sunil kumar,
Range forest Officer,
Jalandhar.**

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

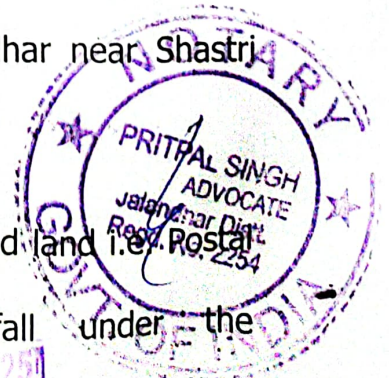
In Original Application No. 1279 of 2024

**Reply by way of Affidavit of Sh. Sunil Kumar Range Forest
Officer, Jalandhar on behalf of respondent No 4 & 5.**

Most Respectfully showeth:

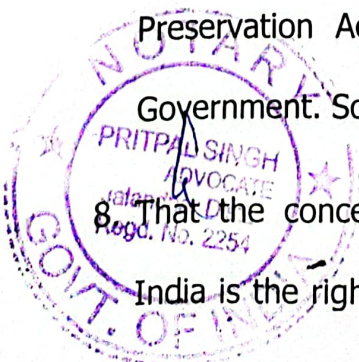
**I, the above named deponent do hereby solemnly affirm and
declare as under:-**

1. That the above mentioned OA is pending for consideration on 27/02/2025 in the Hon'ble Tribunal.
2. That this Hon'ble Tribunal Has directed to file the reply by the Forest Department vide its order Dated 11/11/2024 to the averments made in the application by the applicant Tejasvi Minhas.
3. That the applicant has submitted that some 5-6 unidentified persons illegal cutting of 13 green standing trees in Post and Telecom Residential Colony on 02/10/2024 located in Jalandhar near Shastri Chowk .
4. That it is submitted that the trees standing in the said land i.e. Post and Telecom Colony Jalandhar does not fall under the



Jurisdiction/Preview of the Forest Department. There for no prevalent Forest act is applicable on this land, so no action has to be taken by the Forest Department on said trees and land.

5. That it is pertinent to mention here that the Forest Laws are applicable only on the notified protected and reserved Forest area. The said land being a Postal and Telecom Department and is a property of the Central Government. Forest Department has no jurisdiction or legal authority to take any action in this matter.
6. That the department holds profound regard for the application of appropriate to laws to ensure ecological balance. Government of Punjab notified a Policy vide Notification No. DFWLP-45/144/2024-O/0 FINANCIAL COMM.FOREST & WILDLIFE/I/925874/2024 Chandigarh, Dated 12-09-2024 (TREE PRESERVATION POLICY FOR NON-FOREST GOVERNMENT AND PUBLIC LANDS-2024.
7. That the policy is applicable on all non-forest lands owned by the State Government Departments, all State owned institutions, Local Bodies and lands of Panchayats excluding lands notified under Punjab Land Preservation Act, 1900. But the "Said Land" is property of Central Government. So this policy also not applicable on "Said Land"
8. That the concerned Postal and Telecom Department, Government of India is the rightful custodians of the land and trees involved and hence



the authority to take care & other necessary action regarding cutting/disposal of trees.

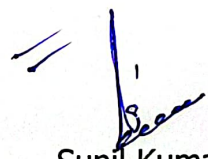
9. That the Department is committed to ensure environmental preservation and is willing to offer guidance and necessary support any Department for plantation.

In view of the above it is prayed to this Hon'ble Tribunal to pass an appropriate order as this Hon'ble Tribunal deems fit.

Place: *Jalandhar*

DEPONENT

Dated: 21 FEB 2025



Sunil Kumar,
**Range Forest Officer,
Jalandhar.**

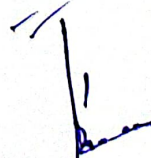
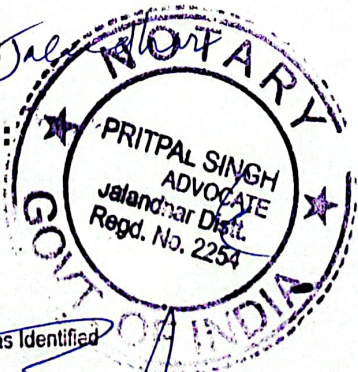
VERIFICATION:

Verified that the contents of para no 1 to 9 the above affidavit are true and correct to my knowledge. No part of it is false and nothing has been kept concealed there from.

Place: *Jalandhar*

DEPONENT

Dated: 21 FEB 2025



Sunil Kumar,
**Range Forest Officer,
Jalandhar.**

Signature **ATTESTED** Only as Identified

Notary, Jalandhar (Pb.) India

No Responsibility of Contents of the Document

21 FEB 2025